

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
New IA-3414/2024
In
IB-22(ND)/2024

IN THE MATTER OF:

CANARA BANK

.... Petitioner/Applicant

Vs.

International Print-O-Pac. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IRP : Mr. Yashraj Singh Adv. Mr. Mukesh Kumar Grover (IRP
in person)

For Respondent :

ORDER

New IA-3414/2024

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter **on 30.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)